

by my predecessors as well as by myself. There are other remedies by which it can be raised and the one that we have been adopting newly here is that if a Member feels aggrieved or feels that a statement made by another Member or Minister is not correct, be it during a discussion or during a *suo motu* announcement by a Minister then he can write to me giving the portions that he believes to be incorrect or any suppressions or untruths that are contained in it. Then, I ask the Member or Minister who is accused of making that incomplete or incorrect statement and get his statement also. I can allow them to make their statements on the floor of the House. If the dispute is not resolved, then the only remedy left is that they should be on the record or placed on the Table of the House for the Members or for the public to judge who is right or who is not right. We cannot enter into any enquiry or investigation here. We cannot take it up, appoint any committee or get any documents or other things. Therefore, I am sorry I cannot agree with the plea of Dr. Lohia and Shri Kishen Pattnayak so far as that is concerned, and I cannot give my consent to it.

श्री किशन पटनायक (सम्बलपुर) : आप ने "इनकरेक्ट" शब्द का उस्तेमाल किया, लेकिन मेरा आरोप था कि जान बूझ कर कुछ बातों को छिपाया जा रहा है।

अध्यक्ष महोदय : मैं ने दोनों बातें कही हैं।

श्री किशन पटनायक : जैसे बिहार असेम्बली में चर्चा

अध्यक्ष महोदय : मैं माननीय सदस्य को बतलाना चाहता हूँ कि मैं ने दोनों बातें कही हैं, इनकम्प्लीट भी और इनकरेक्ट भी। सब बातें कहीं हैं।

श्री राम सेवक यादव (वाराणसी) : बातों को जान बूझ कर छिपाया जा रहा है।

अध्यक्ष महोदय : मैं ने सप्रस शब्द भी कहा है। हर हालत में यह ब्रीच आफ प्रिवीलेज का सवाल नहीं है।

12.10 hrs.

RE: ARREST OF MEMBER

Mr. Speaker: Let us proceed now—Papers to be laid on the Table.

Shri H. N. Mukerjee (Calcutta Central): May I, Sir, interrupt the proceedings for a minute?

Mr. Speaker: He has not informed me of his intention to raise anything.

Shri H. N. Mukerjee: We have seen in the papers the report of the arrest of Shri A. K. Gopalan, the leader of our group in this House. We have seen also reports that he has been on hunger-strike for some reason. At the time when he was on fast he was arrested. You have not got, obviously, any intimation.

Mr. Speaker: I have got three telegrams.

Shri H. N. Mukerjee: I thought you would place them here before other matters.

Mr. Speaker: I am doing that after some time. I have got three telegrams, not one.

12.11 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT DEFENCE SERVICES, APPROPRIATION ACCOUNTS OF THE DEFENCE SERVICES AND THE ANNUAL REPORT ON THE WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF THE CENTRAL GOVT.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay

[Shri T. T. Krishnamachari]

on the Table a copy each of the following papers:—

- (i) (a) Audit Report Defence Services, 1964, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-2478/64].
- (b) Appropriation Accounts of the Defence Services for the year 1962-63 and Commercial Appendix thereto. [Placed in Library, See No. LT-2479/64].
- (ii) Annual Report on the working of Industrial and Commercial undertakings of the Central Government for the year 1962-63. [Placed in Library, See No. LT-2480/64].

12.12 hrs.

CORRECTION OF ANSWER TO
STARRED QUESTION NO. 496

The Minister without Portfolio (Shri Lal Bahadur Shastri): Sir, in answer to a supplementary question in the House yesterday I stated that I did not know if a wish had been expressed by Dalai Lama to go abroad. The correct position regarding this matter is that on the 5th March Shri Gyalo Thondup, brother of Dalai Lama met the Foreign Secretary and indicated that Dalai Lama contemplated a visit to some neighbouring Buddhist and other countries in Asia. The Foreign Secretary told Shri Gyalo Thondup that the Government of India would have no objection if Dalai Lama visited some of these countries.

Shri Hari Vishnu Kamath (Hoshangabad): We could not catch the tail piece of the statement.

Shri Lal Bahadur Shastri: The Foreign Secretary told Shri Gyalo Thondup that the Government of

India would have no objection if the Dalai Lama visited some of these countries.

Shri Hari Vishnu Kamath: Sir, I rise on a point of clarification. The hon. Minister, if I heard him aright, said "some of these countries". He did not say what countries he wanted to visit or what countries the Government have in mind which he would be permitted to visit and which not.

Shri Lal Bahadur Shastri: It was a general talk. If the brother or anyone else on his behalf comes up and discusses about these matters we will have to go into the details further.

Shri Hari Vishnu Kamath: He cannot name the countries off-hand now, which of them he can visit and which he cannot?

Mr. Speaker: That is what he means.

Shri Hari Vishnu Kamath: It is all right.

Shri Harish Chandra Mathur (Jalore): May I know whether his brother indicated a regular programme of Dalai Lama or it was just a formal talk? I want to know whether he had come here with a definite purpose because Dalai Lama had chalked out a programme to go out and impress upon other countries the treatment meted out to them and to propagate his cause?

Shri Lal Bahadur Shastri: There was no specific programme with which he had come. He had said that he wanted to visit some Buddhist countries. In fact, his idea was first to visit some of the Buddhist countries. He mentioned some other countries also round about. Details will have to be discussed if they are keen about it.